

श्री हुमायून् कबिर : जो हमारा प्राथमिक-विकास मॉन्यूमेंट है उस को रिपेयर करने की तो हमारी जिम्मेदारी है। अब जहाँ तक दुकानों का सवाल है उन को बनाने की हमारी जिम्मेदारी नहीं है।

श्री पद्म देव : मेरे कहने का मतलब यह है कि मन्दिर की रक्षा के साथ-साथ जो दुकानें बनी हुई थीं, उन की रिपेयर अगर नहीं होती तो फिर मंदिर खुला सा हो जाता है और इस तरीके से जैसे प्रायः तक उस की रक्षा की वह नहीं हो पायेगी और क्या उस के लिये दुकानों की रिपेयर कराने का या कोई और इस किस्म का ढंग प्रस्तुत किया जायेगा और क्या योजना में उसका भी कोई समावेश है ?

श्री हुमायून् कबिर : हमारी जिम्मेदारी तो मॉन्यूमेंट को रिपेयर कराने की है लेकिन जैसा कि प्रायः ने कहा अगर दुकानें बनानी जरूरी हों और वे उन को अपने खर्च से बनाना चाहेंगे तो हम उस में उन को दूसरी मदद देंगे लेकिन खर्च की जिम्मेदारी हमारे ऊपर नहीं है।

Ordnance Factories

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*1466. { Shri S. M. Banerjee:
Shri Tangamani:
Shri Warior:

Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to increase the existing capacity of the Ordnance Factories for producing special types of steel; and

(b) if so, to what extent?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir. A 12 ton Electric Arc Furnace is under erection and will be in operation by October 1959. In addition a 30 ton Basic Open Hearth Furnace has been sanctioned.

(b) With the Commission of these two furnaces the additional output of 426 LSD—2.

Steel will be 22,000 to 25,000 tons annually depending on the class of Steel to be produced.

Shri S. M. Banerjee: In view of the fact that the ordnance factories have now decided to manufacture trucks and tractors, may I know whether this increase will be sufficient to meet their requirements?

Sardar Majithia: I have given the additional quantity of steel that they will be able to produce when they get into commission, and it is hoped that they will be enough to meet the requirements of the defence services.

Export of Scrap

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*1467. { Shri Raghunath Singh:
Shri Parmar:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Government are aware that allocation system for the export of low grade No. 2 and 3 light scrap acts as a disincentive for export of both these unwanted grades of scrap; and

(b) whether Government have any proposal to do away with this system of allocation for export of light scrap?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). The export of No. 2 and 3 light scrap is being licensed without any quantitative restriction to any person who wishes to export. The export should, however, be preceded by the offer of 1 ton of No. 1 quality sheet cuttings for every 10 tons of No. 2 and 3 quality sheet cuttings sought to be exported to the electric furnace owners nominated by the Steel Controller. If the furnace owners do not accept the No. 1 quality sheet cuttings within a reasonable period, the Steel Controller authorises the export of No. 2 and 3 sheet cuttings without fulfilling the condition.

The stipulation regarding supply of No. 1 quality sheet cuttings to furnace owners, has been made for about four years now and has not acted as disincentive for export of the other grades of scrap. No proposal to do away with this system is under consideration.

श्री रघुनाथ सिंह : क्या मैं जान सकता हूँ कि इस साल कितना स्क्रैप एक्सपोर्ट किया गया ?

Sardar Swaran Singh: I must say that we have done pretty well, because in 1959 till 28th February 1959, that is, in two months, the Iron and Steel Controller has finalised 23 barter deals involving the export of 132,210 tons of scrap including Nos. 2 and 3 sheet cuttings.

Bose Board of Enquiry

*1463. Shri T. B. Vittal Rao: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 766 on the 2nd March, 1959 and state:

(a) when were the show-cause notices served on the officers concerned in the investments of the Life Insurance Corporation;

(b) whether they asked for extension of time for submitting their explanations;

(c) if so, whether it was granted; and

(d) when did they actually send their explanations?

The Minister of Home Affairs (Shri G. B. Pant): (a) The show cause notices were sent out to the officers on 28th November, 1958

(b) Shri H. M. Patel asked for extension of time of one week, i.e., upto 7th January, 1959.

(c) The extension asked for was granted to Shri H. M. Patel.

(d) Shri G. B. Karnat sent his explanation on 31st December, 1958 and Shri H. M. Patel on 7th January, 1959.

Shri T. B. Vittal Rao: Nearly two months were taken by the Ministry from the date of receipt of the original

report for serving these notices. May I know the reasons for this delay of two months?

Shri G. B. Pant: The report had to be studied and the Government had to examine it before serving notices. It was a fairly voluminous report.

Shri T. B. Vittal Rao: May I know if the Law Ministry was consulted before serving these notices on these officers?

Shri G. B. Pant: The usual procedure was followed.

Shri Hem Barua: May I know whether it is a fact that these officers on whom show-cause notices were served in the light of the conclusions of the Vivian Bose Committee asked for clarification of certain issues raised in the charge-sheets; if so, are the explanations in the light of the further clarifications?

Shri G. B. Pant: I have not quite followed the question, but I will just interpret it in my own way and answer it on that assumption. The explanations were asked for on the basis of the findings of the Bose Enquiry Committee.

Shri Hem Barua: I wanted especially to know whether these officers on whom show-cause notices were served.....

Mr. Speaker: Order, order. He only wants to know whether these explanations are final explanations, or they still want some kind of clarification after the receipt of which they will submit further explanations.

Shri G. B. Pant: They have submitted their explanations, and the matter has already been referred to the Union Public Service Commission alongwith their explanations.

Mr. Speaker: Therefore, there is an end of it.

Shri Hem Barua: Apart from submitting explanations, did they ask for.....

Mr. Speaker: It is unnecessary to go into this. I am not allowing this. It is all meaningless. This is the final explanation that has been received. It is not necessary to go into the